

DIVISION BENCH
COURT - II

O-206

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1542(KB)2018
IA(I.B.C)/1112(KB)2024,
IA(I.B.C)/1124(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11TH JULY 2024

IN THE MATTER OF	BALAJI METALS VS GONTERMANN - PEIPERS INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For Suspended Buyers
Ms. Tanvi Luhariwala, Adv.
Ms. Simran More, Adv.

Mr. Kumarjit Banerjee, Adv.] For the Respondent in
Ms. Sanchari Chakraborty, Adv. IA(I.B.C)/1112(KB)2024
Mr. Aadil Naushad, Adv.

Mr. Raj Singhanian, Liquidator] Liquidator in person

Ms. Urmila Chakraborty, Adv.] For the SCC
Mr. Sidhartha Sharma, Adv.
Mr. Rishav Dutt, Adv.
Mr. Aman Kataruka, Adv.

ORDER

1. Ld. Sr. Counsel/Ld. Counsels for the parties present.
2. **IA(I.B.C)/1112(KB)2024:**
 - a) Let Rejoinder be filed by the Applicant within seven days.
 - b) Post this matter on **12.08.2024 at 01:00 p.m.**
3. **IA(I.B.C)/1124(KB)2024:**
 - a) Let Reply Affidavit be filed by the Respondent within a period of two weeks.
 - b) Ld. Counsel appearing on behalf of the SCC seeks to file Reply Affidavit in this Interlocutory Application.
 - c) Let the same be filed within a period of two weeks.
 - d) Post this matter on **12.08.2024 at 01:00 p.m.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**